

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/5832/2023 C.P. (IB)/564(MB)2022

IN THE MATTER OF

VSJ Investment Private Limited ... Petitioner

Vs

MAGIC EXPRESS TECHNOLOGY PRIVATE LIMITED ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 03.01.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Akash Agarwal (PH)

For the Respondent:

ORDER

IA 5832 of 2023- In view of the resolution for withdrawal of CIRP having been passed with 100% voting in 5th CoC meeting, the IA is **allowed** and CP is **disposed of** as withdrawn. In view of the withdrawal of CIRP proceedings, let the IA 5020 of 2023 and IA 5446 of 2023 posted for 09.01.2024 be also be treated as disposed of as withdrawn.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/